

**Crl. Revision : 808/2018
Anil Kumar v. Anwar & Ors.**

24.07.2020.

Present: Sh. Anil Kumar Kamboj, Ld. Counsel for Revisionist through VC.
Pawan Kumar, Ld. Addl. PP for the state/Respondent no.1. through VC.
None for Respondent no.2 and 3.

Learned Trial court could not proceed for recording of pre-summoning evidence during lock-down as per directions of Hon'ble High Court. As such, there is no urgency at present.

Put up on date already fixed for arguments in terms of previous order on 24.09.2020

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(Naveen Kumar Kashyap)

ASJ-04/Central/24.07.2020

FRESH APPLICATION

CC NO.: 24/17
Asstt. Director v. Vineet Gupta
(applicant Anirudh)

24.07.2020

Present: Sh. Atul Tripathi, Spl. PP on behalf of ED through VC
Sh. Ruchit Dagar, Ld. Counsel for accused/applicant
Anirudh through VC
Sh. Sanjeet Kumar Sahoo, IO of the case through
VC.

Fresh application for release of passport filed. Notice
of the same is accepted by ED.

**Put up for reply/objections, arguments and
appropriate orders for 30.07.2020.**

Copy of such application be supplied to counsel for
ED by the applicant side by tomorrow through electronic mode.

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(Naveen Kumar Kashyap)

ASJ-04/Central/24.07.2020

: 1 :

CC NO.: 24/17
Asstt. Director v. Vineet Gupta
(Applicant Mohit)

24.07.2020

Present: Sh. Atul Tripathi, Spl. PP on behalf of ED through VC
Ld. Counsel SH Aditya for accused/applicant Mohit
through VC
Sh. Sanjeet Kumar Sahoo, IO of the case through
VC.

Heard.

Put up for orders at 4 pm.

(Naveen Kumar Kashyap)

ASJ-04/Central/24.07.2020

At 4 pm

1. Vide this order, the application by accused no.1 Mohit Garg dated 15.07.2020 praying that his passport be returned physically to him in terms of order dated 14.02.2020 already passed by this court.

2. Arguments already heard. It is submitted by learned counsel for ED Sh. Atul Tripathi that ED has not moved the concerned passport authority for any proceedings of the Passport Act, but it is stated that no urgency is shown in the present application.

3. On the other hand, it is argued by learned counsel for applicant/accused that order regarding such passport release is already passed by this court on 14.02.2020 and now the application is moved just for physical handing over the same. It is further stated that the urgency is that such passport is required for Visa application purpose. It is further stated that in any case admittedly

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that ,despite observation in para-8 of order dated 14.02.2020, ED did not approach the appropriate authority for impounding of passport.

4. An order regarding return of passport to the accused is already passed on 14.02.2020 ,but liberty was given to the ED to approach the appropriate authority. But admittedly they have not approached such authority so far. As such, there is no impediment in handing over such passport to the accused as prayed in the present application. As such, present application is allowed.

5. **Copy of this order be supplied to the counsels for both parties through electronic mode.**

6. **AhImad is directed to do the needful accordingly.**

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(Naveen Kumar Kashyap)
ASJ-04/Central/24.07.2020

**Crl. Revision : 647/2019
Amin-ur-Rehman v. State**

24.07.2020

File put up ,as it is pointed out by the reader that attendance of Ld. counsel for revisionist is inadvertently mentioned incorrectly.

AS such same is corrected and correct name ,Sh. Nishi Kant Pandey, counsel for Revisionist (**mobile no. 9868406634**) is noted.

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(Naveen Kumar Kashyap)
ASJ-04/Central/24.07.2020

**Crl. Revision : 647/2019
Amin-ur-Rehman v. State**

23.07.2020

File taken up today in terms of order No. Endst. No. 1734-66/DHC/2020 dated 27.06.2020 r/w other order passed from time to time as this case is pending at the stage of final arguments.

It is stated by Reader of this court that when he contacted Ld. counsel for Revisionist over phone for the purpose of hearing through VC ,Sh. Keshav Saini, counsel for Revisionist (**mobile no. 9717591162**) submitted that case file is not with him and requested for next date.

As reported by Ahlmad, mobile or e-mail of details of Ld. counsel for Respondent no. 2, Sh. Mohd. Idris is not available on court file, thus he could not be contacted at all.

As such, matter could not be proceeded further on merits through VC .

Parties are directed to download Webex and get familiar with the same by NDOH so that hearing can be held through Webex/electronic mode.

Put up for purpose fixed/arguments in terms of previous orders for 23.09.2020.

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**(Naveen Kumar Kashyap)
ASJ-04/Central/23.07.2020**

**Crl. Revision: 583/2018
Prem Lata Chauhan v. State**

24.07.2020

File taken up today in terms of order No. Endst. No. 1734-66/DHC/2020 dated 27.06.2020 r/w other order passed from time to time as this case is pending at the stage of final arguments.

It is stated by Reader of this court that when he contacted Ld. counsel Sh. Rohit Jain for Revisionist over phone for the purpose of hearing through VC ,Sh. Rohit Jain, **(mobile no. 9811074162)** submitted that he wishes to submit memo of parties and requested for short date.

As such, matter could not be proceeded further on merits through VC .

Parties are directed to download Webex and get familiar with the same by NDOH so that hearing can be held through Webex/electronic mode.

Put up for further proceedings on 24.09.2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/24.07.2020

: 1 :

CR Number : 188/2020
Unique ID/CNR No. : DLCT01-0040202020

Avdesh Kumar Goel Revisionist/Accused

Versus

STATE (Govt. Of NCT of Delhi)Respondent/Complainant

24.07.2020.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State
through VC.

Arguments already heard.

Put up for order at 4:00 PM.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC

At 4:00 PM

Vide separate order dictated / passed through video conferencing / electronic mode, the present criminal revision petition is dismissed. Revision file be consigned to Record Room.

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(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Central District/24.07.2020

: 1 :

BAIL APPLICATION

**FIR No.: 20/2015
PS: Kamla Market
State v. Adil @ Shahzada
U/S; 302,396,412,34 IPC_**

24.07.2020

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. Asgar Khan, Ld. Counsel for applicant/
accused Adil@ Shahzada.

1. An application for extension of interim bail filed.
2. Let notice of the same be issued to IO particularly to reply whether there is violation of any condition of interim bail granted to such accused during the period he was out on bail and any other matter.
3. Further, in view of the directions received from time to time from Hon'ble High Court of Delhi regarding hearing and conducting proceeding in urgent matter through electronic mode, and to streamline and ensure consistency, let in future copy of all bail applications received through electronic mode in this court from the concerned accused/counsel for accused be supplied by electronic mode by this court staff to a dedicated e-mail of the public prosecutor.
 - 3.1 As such, learned Chief Public Prosecutor is requested to create a specific e-mail for the public prosecutor appointed in this court so that there is a consistency smoothness in supplying electronic copy of the bail application, and other urgent applications to the prosecution and further that overlapping with other can be avoided.
4. Further, it is expected that the concerned SHO/IO file their reply only by electronic mode to the the public prosecutor only,

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through such dedicated e-mail of the public prosecutor i.e. for onward filing in this court e-mail made for this purpose.

4.1. It is made clear that no reply in electronic mode be sent by the IO/SHO directly to this court. It is stated at the cost of repetition that same be filed through learned public prosecutor through electronic mode only, till further order by Hon'ble High Court.

4.2. Further, concerned IO/SHO to file such reply through electronic mode through learned PP well in advance as per the order passed in particular case, and in any case a day before of the day of hearing.

5. Further, as and when such reply of IO/public prosecutor through e-mail is received from their e-mail ID chiefprosecutorcentral@gmail.com to the e-mail created for this court for this purpose, the concerned court staff /ahlmad on duty to supply a copy thereof to the learned counsel for accused/accused online through electronic mode.

6. **In view of such order passed in this case, which is to be adopted till further order by Hon'ble High Court, a copy of this order be sent to (i) learned DCP(Central), (ii)DCP (North), (iii) Incharge (EOW), (iv)DCP (Crime Branch-Central), DCP(Railway), for their information and compliance and for onwards intimation to the concerned SHOs/IOs under them as well as to concerned Jail Superintendent.**

7. **Put up for reply and arguments on 28.07.2020.**

8. **In the meanwhile, interim bail is extended till next date of hearing only as it is stated that same is expiring today itself.**

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ASJ-04/Central/24.07.2020

: 3 :

BAIL APPLICATION

**FIR No.: 134/15
PS: Lahori Gate
State v. Mohd. Nazim
U/S; 394,395,397,412,120B IPC &
25 & 27 Arms Act**

24.07.2020

Fresh application for bail is filed on behalf of accused Mohd. Nazim.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. S.N. Shukla, Ld. LAC for applicant/accused Mohd. Nazim.

Issue notice to IO to file report including medical condition of the wife of the accused.

Put up for reply, arguments and appropriate orders on 28.07.2020.

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(Naveen Kumar Kashyap)

ASJ-04/Central/24.07.2020

: 1 :

INTERIM BAIL APPLICATION

State Vs. Nadeem @ Bona
FIR No.: 20/2015
PS: Kamla Market
U/S: 302, 34 IPC

24.07.2020.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State
through VC.
Ms. Seema Gupta, learned counsel for Accused
through VC.

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. Vide this order, application for interim bail filed by accused Nadeem @ Bona is disposed of.

3. Reply filed by the IO.

4. Arguments heard.

5. It is argued on behalf of the accused that he is in JC since last five years. That two of the accused are on interim bail. That his mother is to be operated for gall bladder stone. It is further stated that there is spread of corona virus. As such, it is prayed that he be released for 45 days interim bail.

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6. As per reply by IO, he is involved in seven other criminal cases. Thus, he does not fall under the relaxed criteria dated 18/05/2020 of the Hon'ble High Court. As such, he cannot be given banefit of the same.

Further on merit, it is argued that offence is serious in nature under section 302 IPC and there are specific evidence against accused; that he is involved in other criminal cases also. As such present interim bail application is opposed.

7. Inteirm Bail applicationm of co-accused Arshad, Tehsin were rejected on 23.05.2020 b y Bail Duty Judge. Further inteirm bail of accused Anis was rejected on 01.06.2020. Further, interim bail application of such co-accused Arshad was rejected on 06.06.2020. But co-accused Adil was granted interim bail on facts only on 10.06.2020. Further, interim bail of co-accused Anis was again rejected on 22.06.2020. Further, regular bail of co-accused Tehsin was rejected on 09.06.2020. As such, inteirm bail of most of the accused was in fact rejected and same was not disclosed by applicant in present case and on the contrary only granting of interim bail to co-accused is stressed. Even otherwise, this court do not find sufficient reasons to grant interim bail to such accused in fact he was found involved in seven other criminal cases as per the report of the IO. Accused is charged with offence u/s 302 IPC which has a minimum punishment for life imprisonment. Therefore, at this stage, this court is not inclined to grant the interim bail to the present accused.

8. The present application stands disposed off accordingly. Both side are at liberty to collect the order by electronic mode.

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*Further a copy of this order be sent to Jail Superintendent
concerned by electronic mode.*

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ASJ-04/Central/THC
Central District/24.07.2020

: 1 :

INTERIM BAIL APPLICATION

State Vs. Pramod

FIR No.: 485/2014

PS: Timarpur

U/S: 397,307,308,325,341,365,411, 34 IPC & 25 Arms Act

24.07.2020.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State
through VC.
Sh. Vikrma Singh Saini, learned counsel for Accused
through VC.

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. Vide this order, application dated 20.07.2020 for interim bail filed by applicant Pramod through counsel is disposed of.

3. Reply filed by the IO.

4. Arguments heard.

5. It is argued on behalf of the accused that he is in JC for long. That his wife is missing. That there is nobody to take care of the minor children aged about 7 and 13 years or to search for missing wife. That he was granted interim bail also and his conduct was satisfactory. It is further stated that he is ready to abide by terms and conditions imposed by the court. As such, it is prayed that he be

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released for 45 days interim bail.

6. As per reply by IO, he is involved in five other criminal cases. It is further submitted by learned Addl. PP for the state that in this case threat was given to the witness and a separate case was registered in this regard. That earlier he was granted inteirm bail till next date of hearing only but because of default he was taken into custody. As such present interim bail application is opposed.

7. It is rightly pointed out by learned Addl. PP for the state that there are certain observations regarding threat to witness as per record. Further, he is found involved in other criminal matter including offences of similar nature. Further, one of the children is in Gurukul and other is being taken care of mother of the accused. As such, having regard to the nature of offence and role played by present accused and that he is involved in other cases, this court do not find sufficient reasons to grant interim bail to such accused. Therefore, at this stage, this court is not inclined to grant the interim bail to the present accused.

8. The present application stands disposed off accordingly. Both side are at liberty to collect the order by electronic mode. **Copy of this order be sent to IO/SHO concerned through electronic mode. Further a copy of this order be sent to Jail Superintendent concerned by electronic mode.**

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(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Central District/24.07.2020

MISC. APPLICATION

**FIR No.: 339/2016
PS: Darya Ganj
State v. Rahul Sharma
U/S; 395, 397, 120-B,412,201 IPC & 25,27 Arms Act**

24.07.2020

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. J.S. Mishra, Ld. Counsel for applicant Noori.
Sh. Diwakar Chaudhary, who states that he was appointed as Amicus Curiae by previous court for accused Rahul Sharma.
Sh. Avinash Saran, Ld. Counsel for accused Raghav Jha.
Sh. Akhilesh Kamle, Ld. Counsel for accused Kishan Kumar.

Arguments in detail heard on the application u/s 216 Cr.P.C. moved by accused Kishan Kumar.

**Put up for orders/clarifications, if any on
28.07.2020.**

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(Naveen Kumar Kashyap)

ASJ-04/Central/24.07.2020

FIR No.:252/2016 213/2018
PS: Kotwali
State v. Sunder S/o Devi Singh

24.07.2020

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.

A letter dated 21/07/2020 is received from jail suptd. concerned , jail No-1 ,Tihar jail that such accused was released on interim bail on 01/06/2020 for 2 weeks with directions to surrender, but this accused has not surrender back till 22/07/2020.

Heard .Record perused .

As per record certain order is passed later on ,vide order dated 16/06/2020 ,by this court on application for extension of interim bail by such accused.

Ahmad is directed the send copy of present order alongwith copy of order dated 16/06/2020 to Jail Suptd. Concerned .

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(Naveen Kumar Kashyap)

ASJ-04/Central/24.07.2020

: 1 :

BAIL APPLICATION

**FIR No.: 799/2014
PS: Darya Ganj
State v. Vinay @ Monty
U/S; 302,404,201 IPC_**

24.07.2020

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. Prashant Yadav, Ld. Counsel for applicant/
accused Vinay @ Monty.

1. An application for extension of interim bail filed.
2. Let notice of the same be issued to IO particularly to reply whether there is violation, if any of any condition of interim bail granted to such accused during he was out on bail and any other matter.
3. Further, in view of the directions received from time to time from Hon'ble High Court of Delhi regarding hearing and conducting proceeding in urgent matter through electronic mode, and to streamline and ensure consistency, let in future copy of all bail applications received through electronic mode in this court from the concerned accused/counsel for accused be supplied by electronic mode by this court staff to a dedicated e-mail of the public prosecutor.
 - 3.1 As such, learned Chief Public Prosecutor is requested to create a specific e-mail for the public prosecutor appointed in this court so that there is a consistency smoothness in supplying electronic copy of the bail application, and other urgent applications to the prosecution and further that overlapping with other can be avoided.
4. Further, it is expected that the concerned SHO/IO file

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their reply only by electronic mode to the the public prosecutor only, through such dedicated e-mail of the public prosecutor i.e. for onwards filing in this court e-mail made for this purpose.

4.1. It is made clear that no reply be sent by the IO/SHO directly to this court. It is stated at the cost of repetition that same be filed through learned public prosecutor through electronic mode only till further order by Hon'ble High Court.

4.2. Further, concerned IO/SHO to file such reply through electronic mode through learned PP well in advance as per the order passed in particular case, and in any case a day before of the day of hearing.

5. Further, as and when such reply of IO/public prosecutor through e-mail is received from their e-mail ID chiefprosecutorcentral@gmail.com to the e-mail created for this court for this purpose, the concerned court staff on duty to supply a copy thereof to the learned counsel for accused/accused online through electronic mode.

6. Accordingly, put up for compliance on 28.07.2020.

7. In view of such order passed in this case, which is to be adopted till further order by Hon'ble High Court, a copy of this order be sent to (i) learned DCP(Central), (ii)DCP (North), (iii) Incharge (EOW), (iv)DCP (Crime Branch-Central), DCP(Railway), for their information and compliance and for onwards intimation to the concerned SHOs/IOs under them as well as to concerned Jail Superintendent.

8. In the meanwhile, interim bail is extended till next date of hearing only as it is stated that same is expiring today itself.

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(Naveen Kumar Kashyap)

ASJ-04/Central/24.07.2020

BAIL APPLICATION

**FIR No.: 213/2018
PS: Lahori Gate
State v. Vipin Sharma
(Bail of Suresh Kumar Nayak)**

24.07.2020

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Ms. Swati Verma, Ld. Counsel for applicant/accused Suresh Kumar Nayak.

Reply not filed by IO. Time is sought. One more opportunity is given to file reply by NDOH.

Put up on for reply, arguments and appropriate orders on 27.07.2020.

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(Naveen Kumar Kashyap)

ASJ-04/Central/24.07.2020

MISC APPLICATION FOR JAMATALASHI

**FIR No.: 213/2018
PS: Lahori Gate
State v. Vipin Sharma**

24.07.2020

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. Ravi Kaushal, Ld. Counsel for applicant/accused Vipin Sharma.

Reply filed by IO. Let copy of the same be supplied to counsel for accused through e-mail.

Let court staff in the meanwhile, supply copy of such reply to counsel for accused through electronic mode.

Matter is passed over for 12 noon.

(Naveen Kumar Kashyap)

ASJ-04/Central/24.07.2020

At 12.45 pm

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. Ravi Kaushal, Ld. Counsel for applicant/accused Vipin Sharma.

After going through the reply, learned counsel for accused/applicant pray that this application be put up for normal date of hearing for further appropriate arguments/orders.

Same be put up on date already fixed.

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(Naveen Kumar Kashyap)

ASJ-04/Central/24.07.2020